

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3879  
ANSWERED ON:22.08.2003  
STORAGE LICENCES FOR KEROSENE  
CHARAN DAS MAHANT

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the storage licence issued for storing the kerosene `B` class petroleum by the oil companies/firms can be allowed to storing the high speed diesel i.e., `B` class petroleum ( the same category of petroleum) after charging the required licence fees;
- (b) whether this said permission had ever been granted to any oil companies/firm in past;
- (c) whether the storage licence for storing `A` & `B` class petroleum can be transferred in other names of other parties/ firms / companies; and
- (d) if so, the procedure and the name of competent authority for the above?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(Shri CH. Vidyasagar Rao)

(a) Yes, Sir.

(b) Yes , Sir

(c) & (d) As per rule 156 of the Petroleum Rules , 2002, storage licence for storing `A` & `B` Class Petroleum can be transferred to another person by applying to the licensing authority with the following documents:

- A letter signed by the holder of the licence indicating the full name and address of the person to whom he wishes to transfer the licence and give complete possession of the licensed premises;
- The licence sought to be transferred together with the approved plan or plans attached to it;
- An application in form IX duly filled in and signed by the person to whom the licence is sought to be transferred;
- A fee of Rupees five hundred paid by crossed Bank draft drawn on any nationalized bank in favour of the Chief Controller of Explosives, Nagpur, payable at Nagpur.

The licensing authority on receipt of the documents and fee , as mentioned above, shall, if he approves the transfer, enter upon the licence, under his signature, an endorsement to the effect that the licence has been transferred to the person named.